

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 211 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.11.2017**

**NAME OF THE COMPANY: M/s M Y Agro Pvt. Ltd. Vs. M/s Amira Pure
Foods Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present:	Ms. Ruchin Midha, Mr. Gaurav Mitra, Mr. Iggu, Ms. Shriya Ray Chaudhuri and Mr. Karthik, Advocates for the Petitioner Mr. Manoj Pandey, Proxy Counsel Mr. Rajeev Kumar, Officer of Axis Bank Mr. U. K. Chaudhary, Sr. Advocate with Mr. Sanjeev Pathak and Mr. Himanshu Vij, Advocates for Contemnor 1 – 8 Mr. S. L. Gupta and Mr. Sharan Kumar, Advocates for R-9 Mr. Rakesh Kumar, Ms. Chetna Bisht and Mr. P. K. Sachdeva, Advocates for Respondent no. 11 Ms. Naina Vashisht, Advocate for Respondent no. 12			
-----------------	--	--	--	--

ORDER

This Contempt Petition is pressed on the alleged willful defiance of the moratorium imposed by this Bench. Though the said order of admission of the petitioner has been set aside by the Hon'ble NCLAT, which also includes the imposition of the Moratorium, Id. Counsel for the Corporate Debtor submits that notwithstanding the order of Admission being set aside by the Appellate Court, the Contempt Petition survives.

To come up for further consideration on 21.11.2017

S-D

(S. K. Mohapatra,
Member (T))

S-D

(Ina Malhotra)
Member (J)